

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 132 of 2011 &**

**I.A. No. 214 of 2011**

**&**

**APPEAL No. 133 of 2011 &**

**I.A. No. 215 of 2011**

**Dated : 27<sup>th</sup> September, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Tata Power Company Ltd.  
Versus**

**....Appellant (s)**

**M.E.R.C & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s) :

Mr. Avijeet Kr. Lala &  
Mr. Sakya Singha Chaudhury

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan for R.1  
Mr. J.J. Bhatt, Sr. Adv. With  
Ms. Anjali Chandurkar & Mr. Hasan  
For R.2

**APPEAL No. 133 of 2011 &**

**I.A. No. 215 of 2011**

**Mumbai International Airport Pvt. Ltd.  
Versus**

**....Appellant (s)**

**M.E.R.C & Ors.**

**... Respondent (s)**

Counsel for the Appellant (s) :

Mr. P.S. Narsimha, Sr. Adv. With  
Mr. Kanika Aganhotri

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan for R.1  
Mr. J.J. Bhatt, Sr. Adv. With  
Ms. Anjali Chandurkar & Mr. Hasan  
For R.2

**ORDER**

After hearing the learned counsel for the parties, we feel that both these Appeals can be taken up for final disposal by fixing an early date.

It is pointed out that connected matter being Appeal No. 140 of 2011 is coming up on 02.11.2011.

Post these matters for final disposal on **02.11.2011** along with Appeal No. 140 of 2011. In the meantime, pleadings be completed.

**(V. J. Talwar)**  
**Technical Member**  
TS/SS

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**